

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

CUSTOMS APPEAL NO. 89038 OF 2014

(Arising out of Order-in-Appeal No. 2630 (Gr.VI)/2014(JNCH)/IMP-2500 dated 20.06.2014 passed by the Commissioner of Customs (Appeals) Mumbai-II), Raigad.)

**SILVER SIGN PVT LTD
3E/8, JHANDEWALAN EXTN.,
NR. VIDEOCON TOWER,
NEW DELHI-110055.**

Appellant

Vs.

**COMMISSIONER OF CUSTOMS-NHAVA SHEVA
JAWAHARLAL NEHRU CUSTOM HOUSE,
POST URAN, DISTRICT RAIGAD,
NHEVA SHEVA-400707.**

Respondent

Appearance:

None for the Appellant.

Shri C.S. Vinod, Assistant Commissioner, Authorised Representatives for the Respondent:

CORAM:

**HON'BLE Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. M.M.PARTHIBAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/86786/2025

PER : BENCH

Date of Hearing : 11.11.2025
Date of Decision: 11.11.2025

None for the Appellant as has been the case on last several occasions since 12.07.2024.

2. Notice was sent to the Appellant for its appearance on 04.08.2024 to pursue its case as a last chance but that yielded not result.

3. It seems that appellant is no more interested to pursue its appeal further. Consequently we dismiss the appeal for default and non-prosecution under Rule-20 of the CESTAT Procedure Rules, 1982.

**(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)**

**(M.M.PARTHIBAN)
MEMBER (TECHNICAL)**